

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

214. C.P. (IB)/90(MB)2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON **08.09.2023**.

NAME OF THE PARTIES: Bank of Maharashtra
VS

Mr. Rujiv Sanjiv Shah (Personal Guarantor of M/s Priti Gems Exports Pvt Ltd.)

SECTION : Sec 95(1) of IBC 2016

Presence:

Ms. Raina Birla, Counsel for the Petitioner

None for the Respondent

ORDER

It has been brought to our attention that the Hon'ble Supreme Court has given direction to the Resolution professional, not proceed to file the report. In view of thereof, the matter is adjourned sine die.

Sd/-
MADHU SINHA
Member(Technical)

/P/

Sd/-
REETA KOHLI
Member(Judicial)